




Digital Addressable Cable TV Systems (DAS) DOs & DON'Ts for **Local Cable Operators (LCO)**

DO

- 1) Register with Head Post Office of your area of operation before offering cable TV services.
- 2) Renew your registration with the Head Post Office every year.
- 3) Enter into a written interconnection agreement with the Multi System Operator (MSO) whose signal you will carry.
- 4) Keep one copy of the written interconnection agreement with you. Ensure that within 15 days from date of signing of agreement you have a copy.
- 5) Give the completed CAF to the MSO for entry of the details into the SMS and retain one copy of CAF with yourself.
- 6) Provide complete details of payment made by each subscriber to your MSO within the agreed time frame.
- 7) Give the filled up surrender application form to the MSO for entry of the details into the SMS.

DON'T

- 1) Transmit cable TV service without valid registration, this is **ILLEGAL**.
- 2) Transmit cable TV signals to subscribers without proper written interconnection agreement with the MSO.
- 3) Discontinue the transmission of cable signal without giving 21 days notice to the MSO, clearly specifying the reasons for the proposed discontinuation.
- 4) Change the MSO of the subscriber, till the subscriber request so by filling a surrender application form for the existing MSO's connection and a new CAF for the new MSO's connection. The new STB should be activated only after entry of the details, as provided in new CAF, into the SMS of the new MSO.



Note:- The points mentioned here are summary extract of the regulatory framework laid by TRAI. In case of any discrepancy, TRAI regulations/ directions/ tariff orders shall prevail over the points mentioned here.

TRAI

Telecom Regulatory Authority of India

Mahanagar Doorsanchar Bhawan,
Jawaharlal Nehru Marg (Old Minto Road)
New Delhi -110002

Web site: www.traai.gov.in